

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 886 of 2019

IN THE MATTER OF:

M. Umaia Shanmuga Pandian & Anr.

...Appellants

Vs.

**EPC Constructions India Ltd.
(Formerly Known as Essar Projects India Ltd.)
Through its Resolution Professional
Mr. Abhijit Guhathakurta**

...Respondent

**Present: For Appellant: - Ms. Malvika Kalki, Mr. Pranav Sarthi
and Mr. Vikram Mehta, Advocates.**

**For Respondent: - Mr. Aakarshan Sahay, Advocate for R-
1.**

O R D E R

30.08.2019— Mr. Aakarshan Sahay, Advocate appears on behalf of Mr. Abhijit Guhathakurta, 'Resolution Professional' of 'EPC Constructions India Limited', prays for and is allowed 10 days' time to file affidavit and state therein as to whether all 350 employees who are working, their dues, including salary etc. has been cleared or not.

In so far as the Annual Performance Link Incentive is concerned, we are not inclined to deliberate such issue for the present. However, the 'Resolution Professional' will also state as to whether 350 employees are entitled for the same.

Contd/-.....

Post the case on 12th September, 2019. The appeal may be disposed of on the next date.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g